

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 07.06.2017.

PRESENT: 1. Hon'ble Member(J) Shri Ratakonda Murali
2. Hon'ble Member(T) Dr. Ashok Kumar Mishra

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB) No.11/ BB/ 2017	-	For Considera- tion	Rule-6 of IB	Benir E-Store Solutions Pvt. Ltd., Vs Mindlogicx Infratec Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
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2. SANJAY N. SETHIYA
99805 38839

RESPONDENT



Counsel for petitioner is present. Today, the matter is listed for consideration. Counsel for respondent is present. He has filed vakalat for respondent. He contended that claim of the petitioner is disputed by the respondent and that the petition cannot be entertained. He also informed that respondent has already sent reply to the notice of demand denying the liability. Counsel for petitioner admitted that the respondent issued reply to the demand notice under the old Act and not under the I&B Code. However, counsel for respondent denied the same stating that the respondent has given reply even to the demand notice issued under the I&B Code.

In view of these rival contentions, the respondent is directed to file objections by 06.07.2017.



MEMBER (J)



MEMBER (T)